

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 203
(IB)-20(PB)/2021

IA-1183/2023 IA-662/2023 IA-5105/2022
IA-5053/2022 IA-5368/2022 IA-6131/2022

IN THE MATTER OF:

ICICI Bank Ltd.

... **Applicant/Petitioner**

Versus

M/s. KV Aromatics Pvt Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 05.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Harish Taneja for SRA

For the Respondent : Mr. Avrojoyoti Chatterjee (Adv.), Mr. Rajiv S Roy (Adv.), Mr. Siddharth Dhingra (Adv.) and Ms. Jayasree Saha (Adv.) FOR CoC (rep by State Bank of India)

For the UPSDA : Adv. Rajesh Raina, Adv. Rehmat Ali

ORDER

IA-1183/2023, IA-662/2023, IA-5105/2022, IA-5053/2022, IA-5368/2022 & IA-6131/2022: We heard the submissions put forth by the Ld.

Counsel appearing for RP to some extent.

List for further hearing on 06.09.2023.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)